

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 02.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. K. Datta, Mr. Apoorv P. Tripathi & Mr. Dheeresh
K. Dwivedi, Advs.

For the RP

Ms. Navya Khillon, Adv.

ORDER

CA-91(PB)/2020

Notice of the application.

Ms. Navya Khillon, Ld. Counsel for the non applicant accepts notice.

It is agreed that similar matters are posted for hearing on 09.01.2020 and present application CA-2197(PB)/2019 in CP. No. (IB)-1367(PB)/2018 be also listed on 09.01.2020 for hearing. List on 09.01.2020.

CA-91(PB)/2020 stands disposed of.

—sd—

(M.M. KUMAR)
PRESIDENT

—sd—

(S.K MOHAPATRA)
MEMBER (TECHNICAL)